

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 320 of 2020

IN THE MATTER OF:

Manasi Indrajit Wadkar

...Appellant

Versus

Andhra Bank & Anr.

...Respondents

Present:

For Appellant: Mr. Mohit Kumar Bafna and

Mr. Abhirup Das Gupta, Advocates

For Respondent: Mr. Abhijeet Sinha & Mr. Darshit Dave, Advocates for R-1

Ms. Mamta Binani, Mr. Devansh Jain and

Mr. Sandeep Bajaj, Advocates for R-2

Mr. Ashok Mishra, Advocate

ORDER
(Virtual Mode)

05.08.2020 Heard the Learned Counsel for the Appellant on I.A No. 1737/2020 as the Respondent Bank i.e. Andhra Bank has been merged in Union Bank of India. Therefore, Appellant is seeking permission to substitute in place of Andhra Bank, name of Union Bank of India. Prayer Allowed.

The Learned Counsel for the Appellant is directed to carry out the amendment in Cause Title of the Appeal. Thus, the I.A. is allowed.

The Learned Counsel for the Respondent No. 1 submits that he wishes to file 'Statement of Accounts'. The Registry is directed to receive the same and put up with the record.

The Learned Counsel for the Appellant seeks adjournment on the ground that arguing Sr. Counsel is not available today. Prayer allowed. The Appeal is adjourned.

In the meanwhile, the Learned Counsel for the Respondent may file Written Submissions not more than three pages along with copy of citations before the next date of hearing.

Let the Appeal be fixed on **21st August, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Ms. Shreesha Merla]
Member (Technical)**

Basant B./nn /